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O.A. No. 563 of 2006

Order dated: 19.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

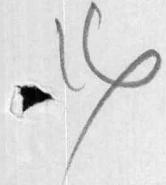
Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. J.Sengupta, Ld. Counsel for the applicants and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. During the course of argument, Ld. Counsel for the Respondents invited our attention to paragraph-1 of the rejoinder and submitted that the applicants have approached this Tribunal prematurely in as much as that they filed their representation for redressal of their grievances, by the competent authority, and without waiting for sufficient time, they approached this Tribunal only within ten days of filing representation.

3. Ld. Counsel for the applicants submitted that the impugned order has been passed by the Dy. Chief Personnel Officer vide order dated 11.07.2006 and it would be appropriate to direct the higher authority to consider and dispose of the pending representation of the applicants.

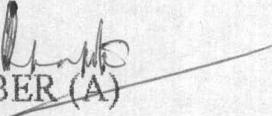
4. We, accordingly direct the General Manager, East Coast Railways (Respondent No.1) to consider and decide pending representation of the applicants dated 17.07.2006 (Annexure-A/12) by reasoned and specific order taking into account all the grounds urged in the Original Application within two months from the date of receipt  a

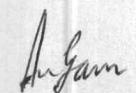


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copy of this order and Original Application be taken as a part of representation.

5. With the aforesaid observation, the O.A. is disposed of.


MEMBER (A)


MEMBER (J)